

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 341 of 2000.

Dated this Friday, the 22nd day of September, 2000

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

Sunil Maruti Kadam,
Extra Departmental Delivery
Agent, Bassein (Vasai) P.O.,
Vasai - 401 201.

... Applicant.

(By Advocate Shri S. P. Kulkarni)

VERSUS

1. Union of India through
The Sub-Postmaster (H.S.G.-II),
Bassein Post Office,
At P.O. Bassein (Vasai),
Dist. Thane,
Western Railway - 401 201.
2. Superintendent of Post Offices,
Thane West Division,
At. P.O. Mira Road,
(Thane) W.R. 401 107.
3. The Director of Postal Services,
(City),
O/o. the Chief Postmaster General,
Maharashtra Circle,
Old G.P.O. Bldg., Fort,
Mumbai - 400 001 (G.P.O.)
4. The Chief Postmaster General,
Maharashtra Circle,
Old G.P.O. Bldg., 2nd Floor,
Fort, P.O. Mumbai G.P.O. 400 001.
5. Shri Avtare,
E.D.D.A. (Provisional),
Bassein Post Office,
Vasai,
Dist. Thane - 401 201. ... Respondents.

(By Advocate Shri V. S. Masurkar)



OPEN COURT ORDER

PER : Shri B. N. Bahadur, Member (A).

Learned Counsel on both sides present, and heard.

2. The Learned Counsel for the Respondents states that the Department is willing to allow the Applicant to join duty if he appears by producing fitness certificate. Noting this assurance on behalf of the Department, it is seen that the substantial prayer in the O.A. become infructuous. The Learned Counsel for the Applicant, Shri S. P. Kulkarni, fairly agrees that the substantial prayer becomes infructuous. There are some other prayers like grant of leave and grievance against non-sanction of T.R.C.A. These grievances can be taken up by the Applicant through an Application made to the Competent Authority. The Competent Authority shall take a decision on these within a reasonable time and communicate their decision to the Applicant. If the Applicant is further aggrieved by the decision of the Respondents, he is at liberty to come up to this Tribunal on those grievances within the period of limitation.

3. The O.A. is disposed of as per above order/direction, and noting the assurance of the Department recorded above. No order as to costs.

S.L. JAIN
(S.L. JAIN)
MEMBER (J)

OS*

B.N. BAHADUR
(B.N. BAHADUR)
MEMBER (A).

22/9/2000